

**IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH, DELHI**

**BEFORE MS. MADHUMITA ROY, JUDICIAL MEMBER &
SHRI AVDHESH KUMAR MISHRA, ACCOUNTANT MEMBER**

ITA Nos.754 & 755/Del/2023

M/s Cancer Care India 2430 PKT 2 Sec-D, Vasant Kunj, Delhi – 110070	Vs.	Commissioner of Income (Exemption) Civic Centre, Minto Road, New Delhi, Delhi – 110002
स्थायीलेखासं. / जीआइआरसं. / PAN/GIR No: AAAAC3725D		
Appellant	..	Respondent

Appellant by :	None
Respondent by :	T. James Singson

Date of Hearing	16.07.2024
Date of Pronouncement	06.08.2024

ORDER

PER MADHUMITA ROY, JM:

The present appeals filed by the assessee are directed against the orders passed by the CIT(Exemption), Delhi both dated 27.01.2023.

2. At the time of hearing, the assessee has filed a letter dated 02.07.2024 requesting for withdrawal its appeals, in view of the fact that a new application for registration with CIT(Exemption) Delhi has been approved by its order dated 21.05.2024, a copy whereof has also been annexed to the said letter.

3. The ld. D.R has raised no objection. Hence, we dismiss the appeals as withdrawn.

3. In the result, the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open court on 06.08.2024

Sd/-

(Avdhesh Kumar Mishra)
ACCOUNTANT MEMBER

Sd/-

(Madhumita Roy)
JUDICIAL MEMBER

Dated 06.08.2024

PS: Rohit

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI